

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 11TH MARCH, 2011 AT 10.30 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE

THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Thirty Ninth Report of the Committee on Subordinate Legislation for the year 2010-2011.

III. OFFICIAL RESOLUTIONS.

(i) **A MINISTER to move** - “That the present Government gave a solemn promise to the people of Haryana in its manifesto and thereby constructed BML-Hansi Branch-Butana Branch multipurpose link channel in order to ensure equitable distribution of water to dry and arid regions of the State. The canal constructed at the cost of ₹ 392 crores will ensure fair and proper distribution of water out of the existing usage. This link channel will benefit 18 Districts of Haryana, namely Kaithal, Jind, Ambala, Yamunanagar, Bhiwani, Rewari, Mahendergarh, Rohtak, Jhajjar, Palwal, Faridabad, Gurgaon, Mewat, Karnal, Panipat, Sonapat, Kurukshetra and Hansi Tehsil of District Hisar. This link channel is an important lifeline of this State as it will translate dream of every Haryanvi in parched areas. This House unanimously passes a resolution for taking all necessary steps resulting in operationalizing of this multipurpose link channel.”.

(ii) **A MINISTER to move** - “That SYL Canal is a crucial link for bringing Haryana’s allocated share of Ravi Beas water to satisfy the irrigation and allied needs of large parts of Haryana. Infact it is lifeline for Haryana. Punjab Termination of Agreement Act, 2004 passed by Punjab Legislative Assembly is nonest and unconstitutional. It resulted in stalling of the completion of SYL Canal. We are thankful to the Government of India for making a Presidential Reference No. 1 of 2004 on 22nd July, 2004, to adjudicate upon the validity of aforestated Act. The matter has been pursued vigorously by our Government in the Hon’ble Apex Court. The House unanimously passes a resolution for requesting Government of India for pursuing the matter in the Hon’ble Supreme Court of India for early decision of the Presidential Reference.”.

IV. BUDGET FOR THE YEAR 2011-2012

GENERAL DISCUSSION on the Budget Estimates for the year 2011-2012.

**CHANDIGARH :
THE 10TH MARCH, 2011.**

**SUMIT KUMAR,
SECRETARY.**